

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 121
(IB)-486(PB)/2018

IN THE MATTER OF:

Usha Devi Applicant/petitioner
Vs.
Praveer Construction Pvt. Ltd. Respondent

Under Section 7 of Insolvency and Bankruptcy Code, 2016(CIRP)

Order delivered on 17.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the petitioner:

For the Respondent

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Mr. Rohit Oberoi & Mr. Nishant Anand, Advs. for
Respondent Kusum Khuranna

ORDER

CA-36(PB)/2019

A direction has been sought to the buyer/investor of properties who are now entitled to become financial creditor after an amendment is made in section 5(8) explanation. Mr. Alok Kaushik, Resolution Professional states that the CoC is comprised of the buyer of the property and they have 100% voting share. In other words, no banker as financial creditor is represented in the CoC. An Affidavit of service has not been filed so as to show that Mr. Snehkant Soni and Hemlata Soni, Mr. Vimal Jetha & Mr. Manab Chakraborty and Mr. Gurmeet Singh Sohal have been intimated about the date of hearing. Mr. Kaushik, Ld. RP states that an affidavit of service shall be filed within three days. The matter be posted for hearing on 24.01.2019.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)